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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA.275/92

date of decision : 11-11-1992

Between

1. GS/ Radha Krishna  
2. P. Pullaiah  
3. D.B. Govinda Rao  
4. S. Balappa, and  
5. P. Chandraiah : Applicants

and

Union of India, rep. by  
1. The Secretary  
Min. of Defence  
Research Development Orgn.  
New Delhi

2. Scientific Advisor to the  
Min. of Defence,  
Min. of Defence & DG  
Research & Development Orgn.  
New Delhi

3. Director  
Defence Metallurgical Research Lab.  
Kanchanbagh, ~~Na~~  
Hyderabad

4. E. Pullaiah  
Junior Scientific Officer  
DMRL, Hyderabad : Respondents

Counsel for the applicants : G. Bikshapathy, Advocate

Counsel for the respondents : N.V. Ramana, Central Govt.  
Standing counsel

CORAM :

HON. MR. T. CHANDRASEKHARA REDDY, MEMBER (JUDICIAL)

10

Judgement

(Orders as per Hon. Mr. T. Chandrasekhara Reddy, Member (J))

This is an application filed under Section 19 of the  
Administrative Tribunals Act by the applicants herein, to  
direct the respondents 1 & 2 to step up the pay of the

T - C. M. P

D. J. S.

Copy to:-

1. The Secretary, Ministry of Defence, Research Development Orgn. Union of India, New Delhi.
2. Scientific Advisor to the Ministry of Defence, Ministry of Defence & DG Research & Development Orgn., New Delhi.
3. Director, Defence Metallurgical Research Lab, Kanchanbagh, Hyderabad.
4. Sri. E.Pullaiah, Junior Scientific Officer, DMRL, Hyd.
5. One copy to Sri. G.Bikshapathy, advocate, Race course, road, Old Malakpet, Hyd-36.
6. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
7. One spare copy.

Rsm/-

2/11/74

6CP

applicants with effect from 14-3-1988 in the cadre of Junior Scientific Officers by fixing their pay at Rs.2525/- with all consequential benefits including awarding of interest at 20% per annum and grant such other relief or reliefs as the Tribunal deems fit and proper in the circumstances of the case.

- 2 Counter is filed by the respondents opposing this OA.
3. Today we have heard Mr. Chakravarthy counsel for the applicants and Mr. V. Rajeswara Rao, for Mr. N.V. Ramana, Standing Counsel for the Respondents.
4. Records disclose that the applicants had put in a representation on 2-11-1989 for redressal of their grievances to the competent authority. This representation is followed by other representations dated 8-8-1990, 15-1-1991, and 9-1-1992. But the competent authorities have not passed final orders on the said representations of the applicants.   
 As such the representations have not been decided by the competent authorities by passing orders, we are of the opinion that it would be just, fit and proper to dispose of this OA by giving appropriate orders to the respondents.
5. Hence, we direct the respondents to pass final orders on the said representations of the applicants within eight weeks from the date of the communication of this order.
6. If the applicants continue to be aggrieved by the final orders passed by the respondents, they are at liberty to approach this Tribunal afresh in accordance with law.
7. The OA is disposed of accordingly leaving the parties to bear their own costs. Furnish a copy of the order to the counsel for the respondents.

T. Chandrasekhar Reddy  
(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated November 11, 1992  
Dictated in the Open Court

sk

2/11/92  
Deputy Registrar, Jd. Jd.

Contd ... 31-

O.A. 275742

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)  
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:  
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER(JUDL)

Dated: 11/11/1992

ORDER/JUDGMENT:

R.A. / C.A. / M.A. No.

O.A. No.

in  
275742

T.A. No.

(wp. No \_\_\_\_\_)

Admitted and interim directions  
issued.

Allowed

Disposed of with directions

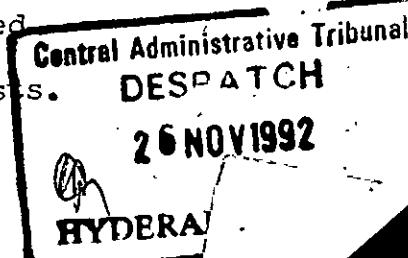
Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No orders as to costs. DESPATCH



pvm